

In the National Company Law Tribunal, Jaipur

IA No. 52/JPR/2018

CP No. 24/241-242/JPR/2018

UNDER SECTION 241-242 OF COMPANIES ACT, 2013

In the matter of:

**Mr. Naresh Chander Ralhan & Ors. Applicant/Petitioners
VS.**

NR Switch-N-Radio Services Pvt. Ltd. & Ors.Respondent

Order delivered on 25.01.2019

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Kartikeya Sharma, Adv.

For Respondent(s) : Kesri J. Mehta, Adv.

ORDER

Learned counsel for the petitioners as well as respondents No. 1 to 7 are present. In relation to the reply learned counsel for respondents No. 1 to 7 represents that reply will be filed during the course of the day itself and that reply has been duly served upon learned counsel for the petitioner as well. Let the reply be filed as under taken by the learned counsel by today itself. In relation to respondent No. 8 a representation is made by learned counsel for other respondents that the reply will be filed by the said respondent also by today itself. Let the same be complied with by respondent No. 8. Rejoinder, if any, shall be filed by the petitioner within a period of three weeks from today. Post the matter for enquiry on 11.04.2019.

Sd-

**(R. Varadharajan)
Member (Judicial)**